

26.06.2020


Present: None for CBI.  
None for accused persons.

In pursuance to the court notice, learned PP for CBI has intimated through whatsapp that deficient copies of documents can only be supplied by the IO and IO has intimated that the official who had prepared copies is not coming to office in the present conditions and documents will be supplied only when the courts resume normal functioning.

Learned counsels for both the accused persons have sent intimations that they are ready to conduct proceedings through video conferencing. However, learned counsel for accused Dr. Nikunj Aggarwal has submitted that he can address arguments subject to supplying of documents.

Since documents cannot be supplied till reopening of the courts, as such, no proceedings can be conducted through video conferencing in this matter.

Put up on 25.07.2020 as per office order.



(Sanjay Bansal)  
Spl. Judge (PC Act) CBI-16  
RADC, New Delhi.  
26.06.2020